

[English]

Land Irrigation on Completion of Tehri Dam

8025. SHRI Y.S. MAHAJAN: Will the Minister of ENERGY be pleased to state:

(a) the details of area likely to be irrigated on completion of the Tehri dam; and

(b) the details of compensation likely to be given to those whose land has been used for building the dam?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Tehri Dam Project will provide additional irrigation to an extent of 2.7 lakh ha. in the existing command of Madhya Ganga Canal and Upper Ganga Canal System, Lower Ganga Canal System and Agra Canal System in the districts of Agra, Aligarh, Bulandshahar, Etah, Mathura, Meerut Muzafarnagar and Saharanpur of U.P., besides stabilising irrigation in 6.04 lakh ha. of land in Ganga/Yamuna plains.

(b) A detailed Master Plan has been drawn up by the project authorities under which about Rs. 268 crores would be spent on rehabilitation measures. The Rehabilitation Plan provides for compensation to rural families by allotment of land in lieu thereof, land to agricultural landless labourers, house compensation and allotment of a residential plot on actual cost basis for construction of house, in addition to other benefits. For urban rehabilitation at New Tehri Town, plots of land of suitable sizes are allotted at subsidised rates and cash payment given for movement of commercial goods and household effects.

12.01 hrs.

[English]

MEMBERS SWORN

Shri Jose Fernandez (Nominated Anglo-Indian)

Shri Paul Montosh (Nominated Anglo-Indian)

12.02 hrs

RE-LAYING ON THE TABLE OF THE HOUSE PAPERS PERTAINING TO AIRBUS A-320 DEAL

[English]

SHRI VASANT SATHE (Wardha): Sir, you will recall that the other day we had a detailed discussion on the Air Bus matter; and you will also remember that it was stated in the House that no documents should be placed out of context. Unfortunately, we find that in the Air Bus matter that alleged document of 2nd August—some decision or some note—was not allowed to be placed on the Table of the House because it was felt that singly it should not be placed and that the other documents should be placed along with it, if at all. It was agreed that those documents referred to by Jaswant Singhji and others, all documents should be placed. As we find today, I am sure the hon. Minister concerned must not be responsible for leaking....

SHRI B. SHANKARANAND (Chikkodi): How do you say that?

SHRI VASANT SATHE: I hope so, I hope sincerely. The Government, apart from being now a Government wanting prosecution through the Press, is becoming the leaking Government. How is it, that certain documents have been leaked from the CBI, to certain newspapers and have appeared